

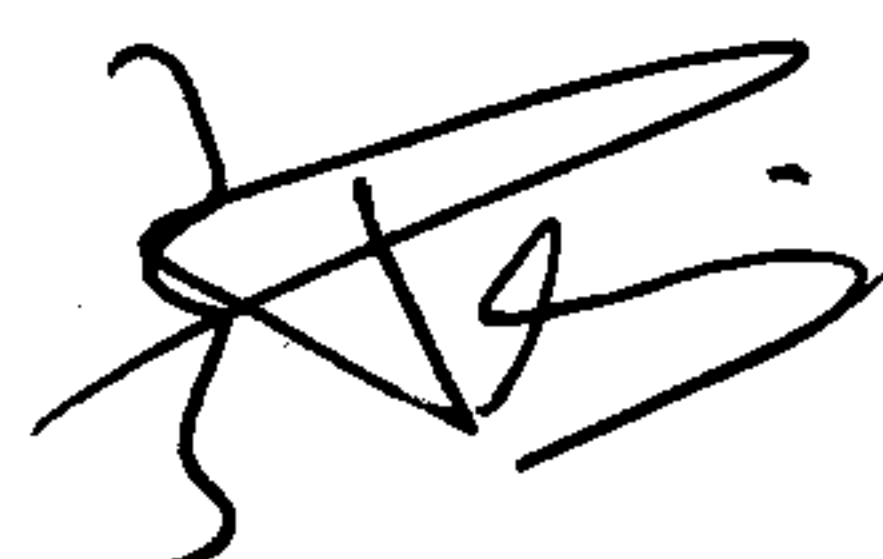

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

IA 312 of 2018 in IA 201 of 2018 in  
CP (IB) No.197/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2018**

Name of the Company: Usmanbhai Kasambhai Sindhi  
V/s.  
Pinakin Shah, RP of Meridian Extrusions Pvt Ltd.  
Section of the Companies Act: Section-14 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave	ADV.	Petitioner	
2.	Priyank S. Dave	ADV.	Petitioner	
3.	ISHAN SHAH % A RAMISH MISHRA	ADV. "	Pinakin Shah. RP of Meridian Extrusions Pvt. Ltd.	

**ORDER**

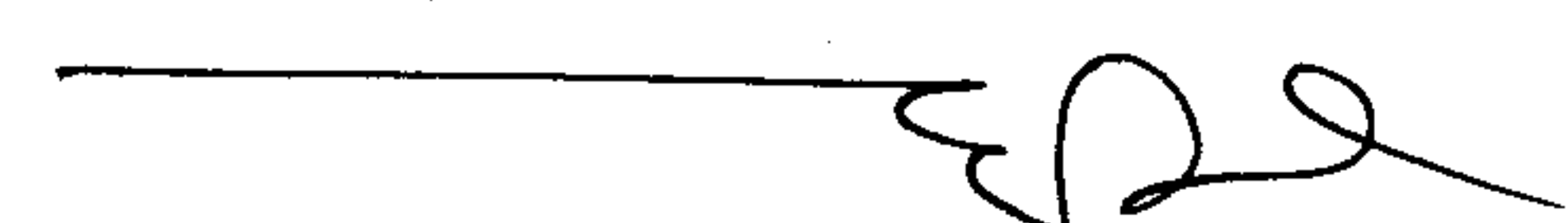
Advocate Mr. Jaimin Dave and Advocate Mr. Priyank Dave is present for the Petitioner. Advocate Mr. Ishan Shah with Advocate Mr. Ramesh Mishra is present for the Pinakin Shah RP of Meridian Extrusion Pvt. Ltd.

On the request of both sides, the matter is adjourned.

List the matter on 09.10.2018

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 28<sup>th</sup> day of August, 2018

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**